IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE SEVENTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 158 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 28/01/2025 in W. P. No. 32773 of 2024 on the file of the High Court.

Between:

Venkata Narayana Educational Society, Regd.No.420/2015 Having its registered address at No.8-1-277 to 379. R.P. Road, Secunderabad - 500 003 Represented by its President, Dr. Rev. KVK Rao

...APPELLANT

AND

1. Mahbub College (Multi-Purpose Higher Secondary School), Having its registered address at No.8-1-377 to 379 R.P. Road, Secunderabad - 500 003 Represented by its President, PL Srinivas
2. Jawaharlal Nehru Technological University, Ashok Nagar, Kukatpally Housing Board Colony, Kukatpally, Hyderabad, Telangana - 500 085 Rep by its Registrar
3. All India Council of Technical Education, Nelson Mandela Marg, Vasant Kunj, New Delhi 110 070 Rep by its Member Secretary
4. The State of Telangana, Higher Education (UE) Department, Secretariat, Hyderabad Rep. by its Secretary

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders passed by Learned Single Judge of this Honorable Court in W.P. No. 32773 of 2024 dt. 28.01.2025 pending disposal of this Writ Appeal.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restrain the Respondent Nos. 2 and 3 herein not to consider and permit any requests in relation to Swami Vivekananda Institute of Technology unless the same is made by the Appellant herein or with the consent of the Appellant herein during the pendency of the present Writ Appeal.

Counsel for the Appellant: SRI S. SRIRAM, SR. COUNSEL REP. FOR SRI K.V. RUSHEEK REDDY

Counsel for the Respondent No.1: SRI D. SRINIVAS PRASAD

Counsel for the Respondent No.2: SRI ABDUL QUDDUS MOHD.

Counsel for the Respondent No.3: SRI M. MEHBOOB ALI, SC FOR AICTE

Counsel for the Respondent No.4: Ms. SUJATHA KURAPATI, GP FOR HIGHER EDUCATION

The Court delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.158 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri S. Sriram, learned Senior Counsel represents Sri Rusheek Reddy K.V., learned counsel for the appellant; Sri D. Srinivas Prasad, learned counsel for respondent No.1; Sri Abdul Quddus Mohd., learned counsel for respondent No.2; Sri M. Mehboob Ali, learned Standing Counsel for All India Council of Technical Education (AICTE)-respondent No.3 and Ms. Sujatha Kurapati, learned Government Pleader for Higher Education-respondent No.4.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that the operative reason for passing the impugned order dated 28.01.2025 in W.P.No.32773 of 2024 by learned Single Judge is the welfare/fate of the 1800 students studying in the institution. It is agreed that this Writ Appeal may be disposed of by making it clear that the edit option and e-mail can be used by the writ petitioner for limited purpose namely, the edit option for grant of approval and renewal of affiliation and use of Email ID for the purpose of communication between the AICTE and the

institution. It is further agreed that no finding or observation given by the learned Single Judge on merits shall bind the parties in their other litigations going on in other fora.

4. In view of consensus arrived at, this Writ Appeal is **disposed of**. Parties shall act in accordance with their stand taken hereinabove. Needless to emphasize that these issues of edit option and use of Email ID for limited purpose shall be confined to the academic year 2025-26. It is made clear that this Court has not expressed any opinion on the merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-I. NAGA LAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Registrar, Jawaharlal Nehru Technological University, Ashok Nagar, Kukatpally Housing Board Colony, Kukatpally, Hyderabad, Telangana - 500 085
2. The Member Secretary, All India Council of Technical Education, Nelson Mandela Marg, Vasant Kunj, New Delhi 110 070
3. The Secretary, The State of Telangana, Higher Education (UE) Department, Secretariat, Hyderabad
4. One CC to SRI K.V. RUSHEEK REDDY, Advocate [OPUC]
5. One CC to SRI D. SRINIVAS PRASAD, Advocate [OPUC]
6. One CC to SRI ABDUL QUDDUS MOHD., Advocate [OPUC]
7. One CC to SRI M. MEHBOOB ALI, SC FOR AICTE [OPUC]
8. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana. [OUT]
9. Two CD Copies

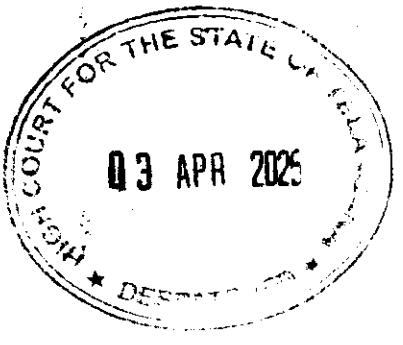
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HIGH COURT

DATED:07/02/2025

JUDGMENT

WA.No.158 of 2025



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

(12)
04/02/25